

ITEM NO.16

COURT NO.1

SECTION IIIA

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C).....

CC No(s). 13524/2014

(Arising out of impugned final judgment and order dated 28/01/2014  
in TA No. 1098/2013 passed by the High Court Of Gujarat At  
Ahmedabad)

COMMISSIONER OF INCOME TAX

Petitioner(s)

VERSUS

GUJARAT INDUSTRIAL DEVELOPMENT CORPORATION (GIDC) Respondent(s)

(with appln. (s) for c/delay in filing SLP and office report)

Date : 29/08/2014 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE KURIAN JOSEPH  
HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s) Mr. L. Nageswara Rao, A.S.G.  
Ms. Rajni Ohri Lal, Adv.  
Ms. A. Subhashini, Adv.  
Mrs. Anil Katiyar ,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Delay in filing special leave petition is  
condoned.

Leave granted.

Connect with Civil Appeal No. 7376 of 2014.

(RAJESH DHAM)  
COURT MASTER

(RENU DIWAN)  
COURT MASTER